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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2255/2002  
M.A. NO. 1868/2002

New Delhi this the 29th day of August, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN  
HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Braham Prakash S/O Bhola Ram  
working as Parcel Marker  
at New Delhi Railway Station.
2. Dharamvir Singh S/O Udai Ram  
working as Parcel Marker  
at New Delhi Railway Station.
3. Sushil Kumar S/O Kewal Ram  
working as Parcel Marker  
at New Delhi Railway Station.
4. Jagminder S/O Tarachand  
working as Parcel Marker,  
at New Delhi Railway Station.
5. Satbir S/O Phool Singh  
working as Parcel Marker  
at New Delhi Railway Station.
6. Devender Kumar S/O Jai Narayan  
working as L.P.J.  
at Rohtak Railway Station.
7. Baljit Singh S/O Vishal Singh  
working as Parcel Marker  
at New Delhi Railway Station.
8. Satbir S/O Ram Narayan  
working as Parcel Marker,  
at Bahadurgarh Railway Station.

... Applicants

( By Shri M.K.Bhardwaj, Advocate )

-versus-

1. Union of India through  
General Manager, Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Northern Railway, Delhi Division,  
DRM Office, Paharganj,  
New Delhi.
3. Divisional Railway Manager,  
Northern Railway,  
Delhi Division, DRM Office,  
Paharganj, New Delhi.

... Respondents

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O R D E R (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

M.A. No. 1868/2002 is allowed, subject to just exceptions.

During the course of submissions, the learned counsel for applicants stated that applicants would make a representation to the General Manager, Northern Railway, New Delhi, pertaining to their grievances and he may be directed to take a decision in this regard.

2. Taking stock of the totality of the facts, it is directed that in case a representation is made by applicants to the General Manager, Northern Railway, he shall take a decision in this regard preferably within six months from the date of receipt of the representation. It would be in the fitness of things if a speaking order while taking a decision is passed.

3. With these directions, this O.A. is disposed of.

V. K. Majotra  
( V. K. Majotra )

Member (A)

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( V. S. Aggarwal )  
Chairman

/as/